

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 19/89

DATED THURSDAY THE SIXTEENTH DAY OF FEBRUARY  
NINETEEN HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE SHRI G. SREEDHARAN NAIR, JUDICIAL MEMBER

&

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

E. P. Amrithakumaran Nair

Applicant

Vs.

1. The Administrator, Union Territory  
of Lakshadweep, Kavaratti
2. Superintending Engineer, PWD  
Union Territory of Lakhsadweep,  
Kavaratti and
3. The Executive Engineer,  
Administration of Union Territory of  
Lakhsadweep, PWD Division, Kavaratti  
(Via) Cochin

Respondents

M/s. K.K. Usha,  
N. P. Premachandran &  
V. P. Seemanthini

Counsel for  
the applicant

Mr. P. V. Madhavan Nambiar, SCGSC

Counsel for  
respondents

O R D E R

Hon'ble Shri G. Sreedharan Nair

Heard the counsel for the applicant.

2. As copies of the application and the documents  
have been served on the SCGSC, we have heard him as well.
3. Though there are three reliefs claimed in the  
application, the applicant is eager to have the appeal  
submitted by him on 17.5.1988 before the second respondent

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disposed of at the earliest, as he is not being considered for promotion in view of the operation of the order imposing the penalty against which also ~~the~~ <sup>directed</sup> appeal has been ~~filed~~. The applicant is seen to have included prayers in the application for direction to the respondents to consider him for promotion. However, <sup>fairly</sup> it was ~~formally~~ admitted by the counsel for the applicant that it was in view of the operation of the penalty that the applicant was not considered.

4. In the circumstances, we admit the application with respect to the relief of the issue of a direction to the respondent to dispose of the appeal, and in view of the facts of the case, dispose of the original application itself by directing the second respondent to consider and dispose of the appeal submitted by the applicant on 17.5.1988 as expeditiously as possible. In any event, it shall be disposed of within a period of one month from the date of receipt of a copy of this order.

5. A copy of the order may be sent to the second respondent on priority basis.

6. The Original Application is disposed of as above.



16/2/89

(N. V. Krishnan)  
Administrative Member  
16.2.1989



16/2/89

(G. Sreedharan Nair)  
Judicial Member  
16.2.1989